

Selection of Principals by Delhi Administration

626. SHRI CUMBUM N. NATARAJAN: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to refer to the reply given to Unstarred Question No. 839 on the 23rd February, 1981 re: reversion of Principals by Delhi Administration and state:

(a) whether the selection of 25 female principals on ad-hoc basis was approved by Departmental Promotions Committee on 8th January, 1970 and regularised by another DPC in February, 1973;

(b) whether the decision of upgradation of the post of principal from Class II to Class I with retrospective effect from 27th May, 1970 was conveyed to Delhi Administration in August, 1973 i.e., much after the initial selection of these principals on 8th January, 1979,

(c) whether Government have brought to the notice of the Ministries/Departments including Delhi Administration on 15th November, 1979 that they have no authority to make ad-hoc appointments exceeding one year; and

(d) if so, why the selection made by regular DPC in accordance with the approved recruitment rules against regular vacancies on 8th January, 1970 i.e., much before the upgradation is still being treated as ad-hoc even after lapse of 11 years?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a), (b) and (d). According to information furnished by the Delhi Administration, they were appointed as Principals on an ad-hoc basis on the recommendation of the DPC made in its meeting held on 3-1-1970 and not on 8-1-1970. Subsequently, these appointments to class II posts were regularised in February, 1973.

In 1973, the posts of Principals were classified as Class I posts with retrospective effect from 27-5-1970 because of a revision of Pay scales with effect from the said date. The order regularising the appointments of the said Principals had consequently to be revoked as advised by UPSC.

The services of these principals were regularised against posts of Vice-Principal in 1980, but, their ad-hoc appointments as Principals could not be regularised so far because of non-finalisation of seniority of Vice-Principals, which matter is sub-judice.

(c) According to Union Public Service Commission (Exemption from Consultation) Regulations, 1958, the Administrator of Delhi is competent to appoint a person to any class I post on an ad-hoc basis for a period of one year which can be extended after obtaining approval of Union Public Service Commission.

New Citizenship Legislation Passed by Sri Lanka

627. SHRI K. T. KOSALRAM: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the details of the legislation that has been recently passed by the Government of Sri Lanka regarding issuance of citizenship rights and repatriation of Stateless people of Indian origin in Sri Lanka; and

(b) the steps being taken by the Government in this matter in view of the lapse of Shastri-Sirimavo agreement and the supplementary Agreement between Mrs. Gandhi and Mrs. Sirimavo on October 31, 1981?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) On 8th July, 1981, Sri Lanka Parliament passed a Bill delinking the grant of Sri Lanka citizenship from repatriation of Indian citizens for stateless persons covered under the 1964 and 1974 Agreements.

(b) Government of India and Government of Sri Lanka have expressed